# GOVERNMENTOF INDIA MINISTRY OFFINANCE DEPARTMENTOF FINANCIAL SERVICES

# LOK SABHA UNSTARREDQUESTION NO: 3994 TO BE ANSWEREDON THE 4<sup>th</sup> JANUARY,2019/PAUSHA14, 1940(SAKA)

# QUESTION GNPAs

#### 3994: SHRI GAURAVGOGOI:

Willthe Ministerof FINANCEbe pleased to state:

- (a) whether the Gross Non-PerformingAssets (GNPAs) of the Public Sector Banks (PSBs) has risen significantlybetween 2014 and 2018, if so, the details thereof, bankwise;
- (b) whether the rise in GNPA of PSBs is due mainlyby wilfuldefaulters, if so, the total outstandingloans by wilfuldefaulters during the last three years and the current year, bank-wise; and
- (c) the action taken by the Governmentagainst the wilfuldefaulters?

#### ANSWER

#### To be answered by THE MINISTER OFSTATEIN THEMINISTRY OFFINANCE (SHRI SHIV PRATAPSHUKLA)

(a) and (b): As per Reserve Bank of India (RBI) data on domestic operations, the aggregate gross advances of PSBs increased from Rs. 16,98,109 crore as on 31.3.2008 to Rs. 45,90,570 crore as on 31.3.2014. As per RBI inputs, the primary reasons for spurt in stressed assets have been observed to be, inter-alia, aggressive lending practices, wilful default / loan frauds / corruption in some cases, and economic slowdown. Asset QualityReview (AQR) initiated in 2015 for clean and fully provisioned bank balancesheets revealed high incidence of non-performingassets (NPAs). As a result of AQR and subsequent transparent recognition by PSBs, stressed accounts were reclassified as NPAs and expected losses on stressed loans, not provided for earlier under flexibility given to restructured loans, were provided for. During the fourth quarter of the financial year (FY) 2017-18, all such schemes for restructuringstressed loans were withdrawn. Primarilyas a result of transparent recognition of stressed assets as NPAs, gross NPAs of PSBs, as per RBI data on domestic operations, increased from Rs. 2,16,739 crore as on 31.3.2014, to Rs. 8,45,475 crore as on 31.3.2018. Over the last four and half FYs, to reduce NPAs and strengthen the financial position of PSBs, Government has taken comprehensive steps under its 4R's strategy of recognising NPAs transparently, resolving and recovering value from stressed accounts through clean and effective laws and processes, recapitalising banks, and reforming banks through the PSB Reforms Agenda to make them responsible and responsive. The results of Government's

comprehensive4R's approach are now visible and gross NPAs of PSBs have started declining, after peaking in March 2018, registering a decline thereafter of Rs. 19,864 crore to Rs. 8,25,611 crore as on 30.9.2018 (provisional data), whereas, as per data reported by PSBs, as on the said date, wilful defaulters' outstandingamount was Rs. 1,47,081 crore.

Bank-wise details of gross NPAs of PSBs and bank-wise details of total quantum of outstanding loans against wilful defaulters of PSBs, are at Annexures-I and II respectively.

Governmenthas asked PSBs to examine all accounts exceeding Rs. 50 crore, if classified as NPA, from the angle of possible fraud.

(c): A number of steps have been taken by way of action against wilful defaulters, including,*inter-alia*, the following:

- (1) As per RBI instructions, wilful defaulters are not sanctioned any additional facilities by banks or financial institutions, their unit is debarred from floating new ventures for five years, and lenders may initiate criminal proceedings against them, whereverne cessary.
- (2) As per data reported by PSBs, till 30.9.2018, 2,571 FIRs have been registered against wilful defaulters, 9,363 suits have been filed for recovery from them, and action has been initiated under the Securitisation and Reconstruction of Financial Assets and Enforcement of SecurityInterest Act, 2002 in respect of 7,616 cases of wilfuldefaulters.
- (3) As per Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Second Amendment) Regulations, 2016, wilful defaulters and companies with wilful defaulters as promoters/directorsare debarredfrom accessing capital markets to raise funds.
- (4) Under the Insolvency and BankruptcyCode, 2016 wilful defaulters have been debarred from participating in the insolvency resolution process.
- (5) The Fugitive Economic Offenders Act, 2018 has been enacted to provide for attachment of property of fugitive economic offender, confiscation of their property and disentitling them from defending any civil claim. Further, Governmenthas advised PSBs to obtain certified copy of the passport of the promoters/directorsand other authorised signatories of companies availing loan facilities of more than Rs. 50 crore.
- (6) Governmenthas asked PSBs to examine all accounts exceeding Rs. 50 crore, if classified as NPA, from the angle of possible fraud.
- (7) RBI has issued instructions to lending institutions that they can consider publication of the photographs of only those borrowers who have been declared as wilful defaulters following the mechanism set out in RBI instructions for which the lending institutions shall formulate a policy with the approval of their Board of Directors.

# LokSabha UnstarredQuestionNo. 3994, for 4.1.2019 Details of gross Non-PerformingAssets of Public Sector Banks Amountsin croreRs.

S. N.	Bank		Gross NPA	-	*Asset QualityReview (AQR) initiatedin 2015 for clean and fully provisionedbank balance-sheets revealed high incidence of Non-PerformingAssets (NPAs). As a result of AQR and subsequent transparent recognition by PSBs, stressed accounts were reclassified as NPAs and expected losses on stressed loans, not provided for earlier under flexibilitygiven to restructuredloans, were providedfor. All such schemes for restructuringstressed loans were withdrawn. Primarily as a result of transparentrecognition fstressed assets as NPAs, the gross NPAs of PublicSector Banks (PSBs) increased. **Overthe last four and half FYs, to reduce NPAs and strengthen the financial position of PSBs, Governmen has taken comprehensivesteps under its 4R's strategy of recognising NPAs transparently, resolving and recovering value from stressed accounts through clean and effective laws and processes, recapitalisingbanks and reformingbanks through the PSB Reforms Agenda to make them responsible and responsive. The results of Government's comprehensive 4R's approach are now visible and gross NPAs of PSBs have started declining after peaking in March 2018, registeringa decline of Rs. 19,864 crore, from Rs. 8,45,475 crore in March 2018 to Rs. 8,25,611 crorein September2018 (provisionaldata).
		As on 31.3.2014	As on 31.3.2018*	As on 30.9.2018**	
1	AllahabadBank	7,961	26,419	27,065	
2	AndhraBank	5,858	28,124	27,623	
۷		5,050	20,124	27,023	

3	Bank of Baroda	9,894	48,189	46,454			
4	Bank of India	10,274	51,086	50,338			
5	Bank of Maharashtra	2,860	18,433	16,873			
6	CanaraBank	7,371	44,432	41,907			
7	CentralBank of India	11,500	38,131	37,411			
8	CorporationBank	4,737	22,213	22,400			
9	Dena Bank	2,616	16,361	16,140			
10	IDBI Bank Limited	9,949	46,641	50,690			
11	Indian Bank	4,284	11,765	12,015			
12	Indian Overseas Bank	7,838	36,515	35,607			
13	OrientalBank of Commerce	5,618	26,134	25,673			
14	Punjab and Sind Bank	2,554	7,802	7,202			
15	PunjabNationalBank	18,611	83,897	80,993			
16	SyndicateBank	4,264	23,731	24,922			
17	UCO Bank	6,275	29,470	28,822			
18	UnionBank of India	9,142	45,824	48,575			
19	UnitedBank of India	7,118	16,552	15,163			
20	VijayaBank	1,986	7,526	7,557			
21	State Bank of India (SBI)	57,819	2,16,228	2,02,179			
22	State Bank of Bikanerand Jaipur	2,733	Merged in SBI				
23	State Bank of Hyderabad	5,824	_				
24	State Bank of Mysore	2,819					
25	State Bank of Patiala	3,758					
26	State Bank of Travancore	3,077					
Course DDL (domestic at mations, Cottombon 19 transisional data)							

Source: RBI (domestic operations, September 18 provisional data)

# LolSabha Unstarred question no: 3994, to be answered on 4.1.2019

Details of total quantum of outstanding loans against wilful defaulters of					
Public Sector Banks					
Amounits crore Rs.					

P an la	Ason	As on	As on	Ason
Bank	31.3.2010	31.3.201	31.3.201	30.9.2018
AllahabadBank	539	2,223	3,965	3,581
AndhraBank	3,964	3,934	3,957	4,264
Bank of Baroda	1,662	4,883	6,253	8,176
Bank of India	4,426	2,634	7,463	10,207
Bank of Maharashtra	751	822	1,518	1,518
CanaraBank	3,630	3,659	4,759	4,810
CentralBank of India	4,409	4,921	6,197	6,558
CorporationBank	2,343	2,227	2,453	2,764
Dena Bank	919	1,515	1,877	1,824
IDBI Bank Limited	3,064	3,131	4,828	9,971
Indian Bank	328	1,082	1,373	1,335
Indian Overseas Bank	3,473	3,473	4,485	5,395
OrientalBank of Commerce	3,799	4,307	4,215	5,091
Punjab and Sind Bank	248	286	283	276
PunjabNationalBank	11,486	12,278	15,190	23,469
SyndicateBank	922	1,107	1,162	1,165
UCO Bank	4,251	5,715	5,722	6,253
UnionBank of India	3,446	3,784	5,103	5,758
UnitedBank of India	1,857	1,829	1,737	1,734
VijayaBank	958	3,464	5,041	5,682
State Bank of India	12,466	15,070	34,436	37,250
State Bank of Bikanerand Jaipur	2,100	2,260	MergedwithSBI	
State Bank of Hyderabad	2,145	2,178	J	
State Bank of Mysore	1,079	1,388		
State Bank of Patiala	1,899	3,123		
State Bank of Travancore	566	1,086		

Source: Banks

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